

16

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD

O.A. NO.617 of 1995.

Between

Dated: 9.5.1995.

1. Zaheeruddin.
2. P.Krishna Reddy.
3. Syed Kheleelulla.
4. K.Satyanarayana Rao.
5. V.Bala Goud.
6. K.Seshadri.

...

Applicants

And

Union of India rep. by:-

1. Secretary, Department of Posts, Dak Tar Bhavan, New Delhi.
2. Chief Post Master General, A.P.Circle, Hyderabad.
3. Superintendent, RMS 'Z' Division, Tilakroad, Hyderabad.

...

Respondents

Counsel for the Applicants : Sri. K.S.R.Anjaneyulu

Counsel for the Respondents : Sri. N.V. Raman

CORAM:

Hon'ble Mr. A.B.Gorthi, Administrative Member

Contd:...2/-

Copy to:-

1. Secretary, Department of Posts, Union of India, Dak Tar Bhavan, New Delhi.

2. Chief Post Master General, A.P. Circle, Hyderabad.

3. Superintendent, RMS 'Z' Division, Tilakroad, Hyderabad.

4. One copy to Sri. K.S.R. Anjaneyulu, advocate, CAT, Hyd.

5. One copy to Sri. *W.V. Ramana* Addl. CGSC, CAT, Hyd.

6. One copy to Library, CAT, Hyd.

7. One spare copy.

Rsm/

17

O.A.No.617/95

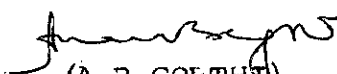
Date of Order: 9.5.95

X As per Hon'ble Shri A.B.Gorthi, Member (Admn.) X

* * *

All the applicants were initially appointed as RTP/Short Duty Assistants on different dates during 1982-87. They were subsequently regularised during 1988-90. Their claim in this OA is for a direction to the respondents to pay them the Productivity Linked Bonus for the period that they worked as RTPs/ Short Duty Assistants.

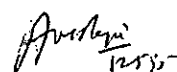
2. Heard learned counsel for both the parties. Mr.K.S.R. Anjaneyulu, learned counsel for the applicant has drawn my attention to the judgement of the Tribunal in OA.611/94 dated 31.5.94 wherein the identical relief claimed by similarly situated employees was granted. I therefore, find it just and proper to dispose of this OA at the admission stage itself with a direction to the respondents to grant the applicants Productivity Linked Bonus as was given to the applicants in OA.611/94. No order as to costs.


(A.B.GORTHI)
Member (Admn.)

Dated: 9th May, 1995

(Dictated in Open Court)

sd


Dy. Registrar

contd... 3/

007 6/7/95

TYPED BY
CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE SHRI A.V. HARIDASAN: MEMBER (C)

AND

THE HON'BLE SHRI A.B. GORTHY: MEMBER (C)

DATED

9/5/95

ORDER/JUDGMENT

M.A.NO/R.P.NO./C.P.NO.

D.A.NO.

in
6/7/95

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default

Rejected/Ordered.

No order as to costs.

YLKR

